F. No. J-11017/5/2022-Judicial Government of India Ministry of Law and Justice Department of Legal Affairs (Judicial Section)

> Shastri Bhawan, New Delhi, Dated the 4th May, 2023

ORDER

The President is pleased to accept the resignation of Shri Kartik Garg, Additional Public Prosecutor for High Court of Bombay and Public Prosecutor for Subordinate Courts to the High Court of Bombay, with effect from 10th February, 2023.

- Consequent upon above acceptance of resignation, the name of Shri Kartik Garg, Advocate figuring at serial number 30 in the list of Advocates in this Department's Notification dated 22.03.2022 bearing F. No. J-11017/5/2022-Judicial, stands deleted.
- Hindi version of this order will follow. 3.

Joint Secretary & Legal Adviser

Copy for information to:

- 1. PS to Hon'ble MLJ/ Sr. PPS to Hon'ble MSLJ.
- 2. Sr. PPS to Law Secretary/PSO to AS (RSV)/PSO to AS (RM)/Sr. PPS to AS (ARR)/ Sr. PPS to JS&LA (SA) / PSO to JS&LA (PS)
- 3. PPS to Ld. AGI/PS to Ld. SGI.
- The Registrar, High Court of Bombay at Mumbai.
- 5. The In-charge, Branch Secretariat Mumbai.
- 6. Shri Kartik Ğarg, Advocate as above.
- 7. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
- 8. Hindi Section, Department of Legal Affairs, for translation of this order.

9. Office/spare copies.

(Lakka Muneswara Rao) Section Officer (Judicial) Tel. 011-23384945

Email: judicial-dla@nic.in

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-23032022-234397 CG-DL-E-23032022-234397

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 1230] No. 1230] नई दिल्ली, बुधवार, मार्च 23, 2022/ चैत्र 2, 1944 NEW DELHI, WEDNESDAY, MARCH 23, 2022/ CHAITRA 2, 1944

विधि और न्याय मंत्रालय

(विधि कार्य विभाग)

अधिसूचना

नई दिल्ली, 22 मार्च, 2022

का.आ. 1271(अ).—केन्द्रीय सरकार, दंड प्रक्रिया संहिता, 1973 (1974 का 2) की धारा 24 की उपधारा (1) और उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित अधिवक्ताओं को, बंबई उच्च न्यायालय में भारत संघ या केन्द्रीय सरकार के किसी विभाग या कार्यालय के लिए और उसकी ओर से दांडिक मामलों, जिनके अंतर्गत रिट याचिकाएं, दांडिक अपीलें, पुनरीक्षण, दांडिक निर्देश और दांडिक आवेदन भी हैं, का संचालन करने के लिए अपर लोक अभियोजक के रूप में और बंबई उच्च न्यायालय की अधिकारिता के अधीन अधीनस्थ न्यायालयों में भारत संघ या केन्द्रीय सरकार के किसी विभाग या कार्यालय हेतु या उसके निमित्त दांडिक मामलों का संचालन करने के लिए लोक अभियोजक के रूप में, इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अविध के लिए, या अगले आदेश तक, इनमें से जो भी पूर्वतर हो, नियुक्त करती है:

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1.	सुश्री अमीता विजयलक्ष्मी कुट्टीकृष्णन	18.	श्री राहुल दीनानाथ टी.
2.	सुश्री अरुणा पाई शांतारम	19.	सुश्री रोशनी रामचंद्र तानिदाले
3.	श्री दहराथ अवधराज दुबे	20.	श्रीराम शिर्स विनायक दत्तात्रेय
4.	श्री धीरेन्द्र प्रताप हरि शंकर सिंह	21.	श्री सूरज सुभाष हल्के
5.	श्री हितेन शामराव वेनेगावकर	22.	श्री सुशील कुमार पी. हलवासिया
6.	सुश्री मनीषा शेखर जगताप	23.	श्री जयेश पी. याज्ञनिक
7.	श्री राजेन्द्र पांडुरंग पारकर	24.	श्री (डॉ.) एफ.आर. शेख
8.	श्री राजेश देसाई	25.	श्री आशीष चव्हाण
9.	सुश्री सुधी रति बहादुर अमरोलिया	26.	श्री अखिलेश्वर शर्मा
10.	श्री संदीप कुमार सिंह	27.	श्री शाहजीराव शिंदे
11.	श्री संदेश दादासाहेब पाटिल	28.	श्री ए.वाई.एस. राव
12.	श्री शिशिर शिवाजीराव हिरे	29.	सुश्री सुनीता प्रकाश सालसिंगिकर
13.	श्री श्यामराव निवृट्टी पटोले	30.	श्री कार्तिक गर्ग
14.	सुश्री यास्मिन नरीमन कटपिटिया	31.	श्री अक्षय गोसावी
15.	श्री अदित्य अजय ठक्कर	32.	सुश्री नेहा एम. पाटिल
16.	सुश्री क्षितिजा ग्विवार्लतुरबु वाडारकर	33.	श्री संदीप चांगिदेव केकाणे
17.	श्री मधुकर पांडुरंग दलवी		

2. प्रथम पैरा में विनिर्दिष्ट अपर लोक अभियोजक और लोक अभियोजक उनको नियुक्त की अविध के दौरान किसी दांडिक मामले में बम्बई उच्च न्यायालय और उक्त उच्च न्यायालय की अधिकारिता के अधीन अधीनस्थ न्यायालयों में भारत संघ या केन्द्रीय सरकार के किसी विभाग या कार्यालय के विरुद्ध हाजिर नहीं होंगे।

[फा. सं. जे-11017/5/2022-न्यायिक]

आर. के. श्रीवास्तव, संयुक्त सचिव और विधिक सलाहकार

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 22nd March, 2022

S.O. 1271(E).—In exercise of the powers conferred by sub-sections (1) and (2) of section 24 of the Code of Criminal Procedure, 1973 (2 of 1974), the Central Government hereby appoints the following Advocates as Additional Public Prosecutors for conducting criminal cases including writ petition, criminal appeal, revision, criminal reference and criminal application for and on behalf of the Union of India or any Department or Office of the Central Government in the High Court of Bombay and as Public Prosecutors for conducting criminal cases in subordinate courts under the jurisdiction of the High Court of Bombay for and on behalf of the Union of India or any Department or Office of the Central Government, for a period of three years from the date of publication of this notification or until further orders, whichever is earlier, namely:-

- 1. Ms. Ameeta Vijaylaxmi Kuttikrishnan
- 2. Ms. Pai Aruna Shantaram
- 3. Mr. Dube Dahrath Avadhraj
- 4. Mr. Dhirendra Pratap Hari Shankar Singh
- 5. Mr. Hiten Shamrao Venegavkar
- 6. Ms. Manisha Shekhar Jagtap
- 7. Mr. Rajendra Pandurang Parkar
- 8. Mr. Rajesh Desai
- 9. Ms. Rati Bahadur Amrolia
- 10. Mr. Sandeep Kumar Singh
- 11. Mr. Sandesh Dadasaheb Patil
- 12. Mr. Shishir Shivajirao Hiray
- 13. Mr. Shyam Nivrutti Patole
- 14. Ms. Yasmin Nariman Katpitia
- 15. Mr. Aditya Ajay Thakkar
- 16. Ms. Kshitija Gunwantrao Wadatkar
- 17. Mr. Madhukar Pandurang Dalvi

- 18. Mr. Rahul Dinanath T.
- 19. Ms. Roshani Ramchandra Tandale
- 20. Mr. Shriram Shirsat Vinayak Dattaray
- 21. Mr. Sooraj Subhash Hulke
- 22. Mr. Sushil Kumar P. Halwasia
- 23. Mr. Jayesh P. Yagnik
- 24. Mr. (Dr.) F. R. Shaikh
- 25. Mr. Ashish Chavan
- 26. Mr. Akhileshwar Sharma
- 27. Mr. Shahjirao Shinde
- 28. Mr. A. Y. S. Rao
- 29. Ms. Sunita Prakash Salsingikar
- 30. Mr. Kartik Garg
- 31. Mr. Akshay Gosavi
- 32. Ms. Neha M. Patil
- 33. Mr. Sandeep Changdeo Kekane
- 2. The Additional Public Prosecutors and Public Prosecutors specified in the first paragraph shall not appear against the Union of India or any Department or Office of the Central Government in any criminal case before the High Court of Bombay and subordinate courts under the jurisdiction of the said High Court during the period of their appointment.

[F. No. J-11017/5/2022-Judicial]

R. K. SRIVASTAVA, Jt. Secy. and Legal Adviser